

**CONTENTS**

**Fifteenth Series, Vol. XI, Fifth Session, 2010/1932 (Saka)  
No. 16, Monday, August 16, 2010/ Sravana 25, 1932 (Saka)**

<b><u>SUBJECTS</u></b>	<b><u>PAGES</u></b>
<b>ORAL ANSWERS TO QUESTIONS</b>	
*Starred Question Nos. 301	3-8
<b>WRITTEN ANSWERS TO QUESTIONS</b>	
Starred Question Nos.302 to 320	9-68
Unstarred Question Nos. 3446 to 3675	69-534

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\* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member

**PAPERS LAID ON THE TABLE** 535-536

556-557

**MESSAGE FROM RAJYA SABHA** 537

**ELECTION TO COMMITTEE** 537

**Central Advisory Committee for the  
National Cadet Corps**

**STATEMENTS BY MINISTERS**

- (i) Status of implementation of the recommendations contained in the 8<sup>th</sup> Report of the Standing Committee on Information Technology on Demands for Grants (2010-11), pertaining to the Department of Telecommunication, Ministry of Communication and Information Technology.

Shri A. Raja 538

- (ii) Status of implementation of the recommendations contained in the 7<sup>th</sup> Report of the Standing Committee on Rural Development on Demands for Grants (2010-11), pertaining to the Department of Land Resources, Ministry of Rural Development.

Dr. C. P. Joshi 539

- (iii) Situation caused by cloudburst in Leh, Jammu and Kashmir.

Shr. P. Chidambaram 553-555

**REPATRIATION OF PRISONERS (AMENDMENT) BILL, 2010** 540

<b>MATTERS UNDER RULE 377</b>	541-552
(i) Need to revive the HMT factories and undertake pay-revision of the employees of HMT factories.	
Dr. Charles Dias	541-542
(ii) Need to take steps to make Surat in Gujarat as an International Diamond Hub and suitably amend the proposed Direct Tax Code Bill to provide relief to diamond merchants.	
Shri Satpal Maharaj	543
(iii) Need to provide special financial package for revival of textile industries in Siricilla and other towns of Karim Nagar Constituency in Andhra Pradesh.	
Shri Ponnam Prabhakar	544
(iv) Need to take welfare measures for the workers engaged in Sanitation work.	
Shrimati Santosh Chowdhary	545
(v) Need to confer Bharat Ratna on Shri Vinayak Damodar Savarkar posthumously.	
Shri Hansraj G. Ahir	546
(vi) Need to provide funds for construction of roads under Pradhan Mantri Gram Sadak Yojana in Kaushambi Parliamentary Constituency, Uttar Pradesh.	
Shri Shailendra Kumar	546
(vii) Need to open a Computerized Railway Reservation Centre at Sambhal, Moradabad, Uttar Pradesh.	
Dr. Shafiqur Rahman Barq	547-548

- (viii) Need to bring the management of sick tea gardens under the control of the Central Government and expand the purview of various welfare schemes to the tea garden workers.

Shri Mahendra Kumar Roy 549

- (ix) Need to review the decision to invite Private investors for setting up foodgrains storage facilities in the country.

Shri Jayant Chaudhury 550

- (x) Need to start work on Subarnarekha Barrage-cum-Dolong Dam Project in West Bengal.

Shri Prabodh Panda 551

- (xi) Need to take steps to check the spread of Swine flue in Maharashtra.

Shri Raju Shetti 552

### **ANNEXURE – I**

Member-wise Index to Starred Questions	558
Member-wise Index to Unstarred Questions	559-563

### **ANNEXURE – II**

Ministry-wise Index to Starred Questions	564
Ministry-wise Index to Unstarred Questions	565

## **OFFICERS OF LOK SABHA**

### **THE SPEAKER**

Shrimati Meira Kumar

### **THE DEPUTY SPEAKER**

Shri Karia Munda

### **PANEL OF CHAIRMEN**

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

### **SECRETARY-GENERAL**

Shri P.D.T. Achary

**LOK SABHA DEBATES**

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LOK SABHA

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Monday, August 16, 2010/ Sravana 25, 1932 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

... (व्यवधान)

अध्यक्ष महोदया : प्रश्न संख्या 301 ।

श्री प्रशान्त कुमार मजूमदार।

... (व्यवधान)

**11.00 hrs.**

*(At this stage, Shri A.T. Nana Patil, Shri Shailendra Kumar and some other Hon. Members came and stood on the floor near the Table)*

... (व्यवधान)

अध्यक्ष महोदया : शांत हो जाइए।

... (व्यवधान)

अध्यक्ष महोदया : प्रश्न काल चलने दीजिए।

... (व्यवधान)

**(Q. No. 301)**

SHRI PRASANTA KUMAR MAJUMDAR : There are always complaints against the field officers of EPF regarding abnormal delay in payments... (*Interruptions*). The CPF Commissioner had issued a circular on the 27<sup>th</sup> January, 2009 saying that if any officer is found guilty of harassing a PF member by abnormally delaying the payments, such officer would be punished... (*Interruptions*)

अध्यक्ष महोदया : प्रश्न काल चलने दीजिए।

... (व्यवधान)

SHRI PRASANTA KUMAR MAJUMDAR : I want to know from the hon. Minister how many complaints have been received; how many cases have been registered; and how many officers have been punished so far?... (*Interruptions*)

MADAM SPEAKER : The House stands adjourned to meet again at 12:00 Noon.

**11.02 hrs.**

*The Lok Sabha then adjourned till Twelve  
of the Clock.*

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**12.00 hrs.**

*The Lok Sabha re-assembled at Twelve of the Clock.*

*(Madam Speaker in the Chair)*

MADAM SPEAKER: The House would now take up Papers to be laid on the Table of the House.

... (व्यवधान)

**12.0½ hrs.**

*(At this stage, Shri Dalipkumar Mansukhlal Gandhi, Shri Sanjay Singh Chauhan, Shri Dharmendra Yadav and some other Hon. Members came and stood on the floor near the Table)*

... (व्यवधान)

**12.01 hrs.****PAPERS LAID ON THE TABLE**

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): Madam, I beg to laid on the Table:-

- (2) A copy of the Notification No. 38 (Hindi and English versions) published in Gazette of India dated 1<sup>st</sup> February, 2010 regarding requirements and procedures to obtain approval from Indian Maritime University for the conduct of Pre Sea Courses for training for service in the Merchant Navy, under Indian Maritime University Act, 2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2862/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): Madam, I beg to lay on the Table a copy of the Notification No. S.O. 1881(E) (Hindi and English versions) published in Gazette of India dated 30<sup>th</sup> July, 2010, making certain amendments in the Notification No. S.O. 477(E) dated 25<sup>th</sup> July, 1991, issued under sub-section (2) of Section 29B of the Industries (Development and Regulation) Act, 1951.

(Placed in Library, See No. LT 2863/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): Madam, I beg to lay on the Table a copy of the Indian Post Office (Second Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 282(E) in Gazette of India dated 24<sup>th</sup> April, 2009, under sub-section (4) of Section 74 of the Indian Post Office Act, 1898, together with a corrigendum thereto published in Notification No. G.S.R. 517(E) dated 17<sup>th</sup> June, 2010.

(Placed in Library, See No. LT 2867/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): Madam, I beg to lay on the Table a copy of the Apprenticeship (Second Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 609(E) in Gazette of India dated 21<sup>st</sup> July, 2010, under sub-section (3) of Section 37 of the Apprentices Act, 1961.

(Placed in Library, See No. LT 2868/15/10)

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A. RAJA): Madam, on behalf of Shri Sachin Pilot, I beg to lay on the Table a copy of the Telecom Regulatory Authority of India (Officers and Staff Appointment) (Tenth Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. F. No. 5-4/2000-A&P in Gazette of India dated 14<sup>th</sup> July, 2010, under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

(Placed in Library, See No. LT 28689/15/10)

... (*Interruptions*)

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**12.01¼ hrs.**

**MESSAGE FROM RAJYA SABHA**

SECRETARY-GENERAL: Madam, I have to report the following message received from the Secretary-General of Rajya Sabha:-

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 12<sup>th</sup> August, 2010 agreed without any amendment to the State Bank of India (Amendment) Bill, 2010 which was passed by the Lok Sabha at its sitting held on the 2<sup>nd</sup> August, 2010”.

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... (*Interruptions*)

**12.01½ hrs.**

**ELECTION TO COMMITTEE  
Central Advisory Committee for the National Cadet Corps**

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): Madam, I beg to move:

“That in pursuance of clause (i) of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, the members of the House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to the other provisions of the said Act.”

MADAM SPEAKER: The question is:

“That in pursuance of clause (i) of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, the members of the House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to the other provisions of the said Act.”

*The motion was adopted.*

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... (*Interruptions*)

**12.02 hrs.**

**STATEMENTS BY MINISTERS**

- (i) **Status of implementation of the recommendations contained in the 8<sup>th</sup> Report of the Standing Committee on Information Technology on Demands for Grants (2010-11), pertaining to the Department of Telecommunication, Ministry of Communication and Information Technology \***

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A. RAJA): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 8<sup>th</sup> Report of the Standing Committee on Information Technology on Demands for Grants (2010), pertaining to the Department of Telecommunications, Ministry of Communications and Information Technology.

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... (*Interruptions*)

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\* Laid on the Table and also Placed in Library, See No. LT 2870/15/10

**12.02½ hrs.****(ii) Status of implementation of the recommendations contained in the 7<sup>th</sup> Report of the Standing Committee on Rural Development on Demands for Grants (2010-11), pertaining to the Department of Land Resources, Ministry of Rural Development \***

ग्रामीण विकास मंत्री और पंचायती राज मंत्री (डॉ. सी.पी.जोशी): अध्यक्ष महोदया, मैं भू-संसाधन विभाग, ग्रामीण विकास मंत्रालय से संबंधित अनुदानों की मांगों (2010-11) के बारे में ग्रामीण विकास संबंधी स्थायी समिति के सातवें प्रतिवेदन में अतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में एक वक्तव्य सभा पटल पर रखता हूँ

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मैं, यह वक्तव्य, माननीय लोक सभा अध्यक्ष के निदेश 73क, जिसे दिनांक 1 सितम्बर, 2004 के लोक सभा बुलेटिन भाग - II के द्वारा जारी किया गया था, के अनुपालन में ग्रामीण विकास संबंधी स्थायी समिति (15वीं लोक सभा) के सातवें प्रतिवेदन में निहित सिफारिशों के कार्यान्वयन की स्थिति के संबंध में दे रहा हूँ।

ग्रामीण विकास संबंधी स्थायी समिति (15वीं लोक सभा) का सातवां प्रतिवेदन लोक सभा में 16.04.2010 को प्रस्तुत किया गया था। यह प्रतिवेदन भूमि संसाधन विभाग की वर्ष 2010-11 की अनुदान मांगों की जांच से संबंधित है। समिति के प्रतिवेदन में निहित सिफारिशों/टिप्पणियों पर की गई कार्रवाई संबंधी रिपोर्ट ग्रामीण विकास संबंधी स्थायी समिति को 19.07.2010 को भेज दी गई थी।

समिति द्वारा की गई विभिन्न सिफारिशों के कार्यान्वयन की वर्तमान स्थिति सभा पटल पर रखे गए मेरे वक्तव्य के साथ संलग्न अनुबंध में दी गई है। मैं यह अनुरोध करूंगा कि इसे पढ़ा हुआ माना जाए।

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... (Interruptions)

**12.03 hrs.****REPATRIATION OF PRISONERS (AMENDMENT) BILL, 2010\***

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): Madam, on behalf of Shri P. Chidambaram, I beg to move for leave to introduce a Bill to amend the Repatriation of Prisoners Act, 2003.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to amend the Repatriation of Prisoners Act, 2003.”

*The motion was adopted.*

SHRI AJAY MAKEN: Madam, I introduce the Bill.

*... (Interruptions)*

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

**12.03½ hrs.**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

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\* Published in the Gazette of India, Extraordinary Part-II, Section-2 dated 16.08.2010

**14.00 hrs.**

*The Lok Sabha re-assembled at Fourteen of the Clock.*

*(Mr. Deputy Speaker in the Chair)*

**14.0¼ hrs.**

*(At this stage, Shri Jayant Chaudhary, Shri Shailendra Kumar, Prof. Ramshankar and some other Hon. Members came and stood on the floor near the Table)*

*... (Interruptions)*

उपाध्यक्ष महोदय : कृपया अपनी जगह पर जायें।

*... (व्यवधान)*

उपाध्यक्ष महोदय : हाऊस चलने दीजिये।

*... (Interruptions)*



**14.0½ hrs.**

**MATTERS UNDER RULE 377\***

MR. DEPUTY-SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over slips at the Table of the House immediately.

... (*Interruptions*)

**(i) Need to revive the HMT factories and undertake pay-revision of the employees of HMT factories**

SHRI CHARLES DIAS (NOMINATED): The seven factories of Hindustan Machine Tools in our country were managed well for more than three decades. Among these, five units of machine tools were having a monopoly of machines and the others were manufacturing watches, tractors and bearings. The products were having much demand and the employees and the management cared to maintain their reputation. The HMT was the reliable brand among the Public Sector Undertakings in our country.

But, for the last more than ten years, some factories were running on loss and some units have been closed down. It is learnt that since 1997 there was no pay-revision on the ground that the factories were running in loss. But, at the same time it is understood that the HMT Machine Tools factories are making profit.

The employees of HMT started their protests and demonstrations against delay in wage revision since more than 8 months. In the meanwhile it was learnt that there was a move to handover the Machine Tool factories to a private group. Either the Government should take initiative to manage these factories in an efficient way or handover the management to an agency who can manage it well for the better interest of the employees and the nation. The Government should also consider segregation of the

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\* Treated as laid on the Table

affairs of each factory and implement pay-revision for the employees in the factories running on profit.

The relevant question is how these factories failed to maintain the manufacturing and marketing techniques. If the Government adopts a policy of discouraging Public Sector Undertakings and thereby closing down PSUs, it will not be according to the policy of mixed economy adopted by the Government. The Government has to look urgently in this matter and take necessary steps to strengthen HMT by bold and effective steps.

**(ii) Need to take steps to make Surat in Gujarat as an International Diamond Hub and suitably amend the proposed Direct Tax Code Bill to provide relief to diamond merchants**

**श्री सतपाल महाराज (गढ़वाल):** मैं माननीया अध्यक्ष जी के माध्यम से इस सदन का ध्यान सूरत, गुजरात के हीरा उद्योग की ओर आकर्षित करना चाहता हूँ। माननीय वाणिज्य एवं उद्योग मंत्री जी ने व्यापार नीति (2009-14) में सूरत में इंटरनेशनल डायमंड हब बनाने की बात कही है। गत् कुछ वर्षों से आर्थिक मंदी के चलते इस उद्योग पर संकट के बादल मंडराने लगे हैं तथा इसमें कार्यरत लाखों लोग जैसे लघु, मध्यम एवं उच्च वर्ग के व्यापारी, कारीगर, दलाल, ठेकेदार, आयात एवं निर्यातकर्ता बेरोजगार होने लगे हैं। ऐसे में इस उद्योग को भी सरकार की ओर से कपड़ा, चमड़ा एवं हस्तकला उद्योग को दी गई रियायतों के समान ही रियायतें दिये जाने की आवश्यकता है। अन्यथा सूरत को हीरा उद्योग का इंटरनेशनल डायमंड हब बनाना असंभव हो जायेगा। अतः इस हीरा उद्योग के संरक्षण की अविलम्ब आवश्यकता है।

यहां मैं यह भी बताना चाहूंगा कि डायरेक्ट टैक्स कोड बिल की धारा 139(1) एवं (2एफ) में आयकर अधिकारियों को शक्ति प्रदान की है कि "अधिकृत अधिकारी की शक्ति बुलियन व्यापारी के किसी स्टॉक बहुमूल्य एवं अर्द्धमूल्य पत्थरों या जवाहरात, जो सर्व के दौरान पाये जाते हैं, उन्हें जब्त करने की होगी।" यह बात आप सब जानते हैं कि बहुमूल्य पत्थरों एवं जवाहरात की कीमत करोड़ों में होती है। यदि शंका के आधार पर उक्त स्टॉक को जब्त किया जाता है तो व्यापारी बर्बाद हो जायेगा क्योंकि पुराने Cases में 10 वर्षों से अधिक समय में भी निर्णय नहीं होने के कारण करोड़ों रुपये का स्टॉक जब्त है। हीरा उद्योग के लिए कैरेट टू कैरेट लेखा-जोखा रखना असंभव है। हीरा उद्योगपतियों द्वारा उद्योग में इसीलिए टैक्स मॉडयूल बनाने की बात कही जा रही है। इसे गंभीरता से लिया जाना चाहिए। अतः ऐसे में डायरेक्ट टैक्स कोड बिल में से उक्त प्रावधानों को समाप्त किया जाना ही उचित है।

यहां यह भी उल्लेखनीय है कि 2011 से हीरा एवं जवाहरात उद्योग पर जो गुड्स सेल्स टैक्स (जी.एस.टी.) लगाया जा रहा है, इसको नहीं जानने के कारण ज्यादातर छोटे व्यापारियों का उद्योग धंधा बंद हो जायेगा। चूंकि तैयार हीरे का उत्पादन गुजरात में होता है तथा इसका निर्यात मुंबई से होता है। इसके टैक्स का क्रेडिट भी मुंबई से ही दिया जाता है। ऐसे में इस राशि का समायोजन कराया जाना जटिल हो जायेगा। इसलिए हीरे एवं जवाहरात की बिक्री पर से जी.एस.टी. पूर्ण रूप से समाप्त किया जाना उचित है। परन्तु, यदि इसे लागू भी किया जाता है तो 0.5 प्रतिशत से अधिक जी.एस.टी. नहीं लगाया जाना चाहिए। अतः मेरा सरकार से अनुरोध है कि वह सूरत को इंटरनेशनल डायमंड हब बनाने के लिए आवश्यक कदम शीघ्र उठाए।

**(iii) Need to provide special financial package for revival of textile industries in Siricilla and other towns of Karim Nagar Constituency in Andhra Pradesh**

SHRI PONNAM PRABHAKAR (KARIMNAGAR): Siricilla is the Power loom capital of Andhra Pradesh, which has now fallen into hard times pushing many families into difficult circumstances. Many Power looms are closing down in the absence of work and wages, and little help is coming from the Government and industry during the last few years though there are many schemes and financial assistances under implementation like 'Pavala Vaddi' and 'Technology Up gradation Fund Schemes' in Andhra Pradesh. The weaver families are getting depressed and hundreds of people have committed suicides in Siricilla and other towns of my constituency during the last few years. Thousands of weaver families migrated to Maharashtra, Karnataka and Ahmedabad leaving their ancestral homes. Some weavers are in dilemma whether to live or die. I think it would be better if government gives subsidy for material and for all other purposes used by weavers to revive the textile industry in my Constituency. They do not know the other type of work for their livelihood. Not only Siricilla town, but all other major power loom towns are facing similar situation.

I, therefore, request the Hon'ble Minister of Textiles, through the Chair, to kindly intervene in the matter to ensure to announce special packages for the textile industries and for weaving community for Siricilla and other regions in my Karim Nagar Constituency in Andhra Pradesh in the remaining current Five Year Plan (2007-12).

**(iv) Need to take welfare measures for the workers engaged in Sanitation work**

**श्रीमती संतोष चौधरी (होशियारपुर):** देश के प्रथम प्रधानमंत्री श्री पंडित जवाहरलाल नेहरू जी ने गरीबों की दशा सुधारने हेतु अनेक योजनाओं का गठन किया परंतु पाँच वर्ष बाद जब उन योजनाओं की समीक्षा की गई तो यह पाया गया कि अमीर व्यक्ति अधिक अमीर हो गया है तथा गरीब व्यक्ति अधिक गरीब । आज आजादी को 63 वर्ष हो रहे हैं परंतु भारतवर्ष से मैला ढोने की प्रथा आज भी कई प्रदेशों में चालू है । इसका कारण राज्य सरकारों का समाज के इस शोषित वर्ग की ओर ध्यान न देना है ।

नवम्बर, 2004 से 2009 तक सफाई कर्मचारी आयोग की अध्यक्ष होने के नाते मैंने भारतवर्ष की नगरपालिकाओं तथा कार्पोरेशन में कार्यरत सफाई कर्मचारियों की व्यथा को बहुत ही निकटता से देखा है । उन्हें न तो कार्य का पूरा पैसा मिलता है, न ही स्वास्थ्य की सुविधा तथा न ही सरकार की किसी भी योजनाओं का लाभ मिल पाता है ।

अतः आपके माध्यम से मंत्री जी से अनुरोध है कि राज्य सरकारों को खाली स्थानों को भरने के तथा ठेकेदारों तथा मुहल्ला सुधार कमेटियों के निर्णय को भंग करते हुए इन्हें नियमित किया जाए ताकि ये भी स्वयं को आजाद हिन्दुस्तान का अंग समझ सकें ।

**(v) Need to confer Bharat Ratna on Shri Vinayak Damodar Savarkar posthumously**

**श्री हंसराज गं. अहीर (चन्द्रपुर):** भारतीय स्वाधीनता के संघर्ष के इतिहास में सशस्त्र सेनानियों का बड़ा योगदान रहा है। इन सशस्त्र सेनानियों, क्रांतिकारियों के नायक के रूप में स्वातंत्र्य वीर सावरकर को जाना जाता है। उन्होंने अपने बाल्यकाल से लेकर अपनी जवानी की आहूति राष्ट्र के स्वतंत्रता यज्ञ में दी है। ऐसे प्रेरक व्यक्तित्व का यथोचित सम्मान कर आगामी पीढ़ी को प्रेरणा ग्रहण करने में सहायक सिद्ध हो इसलिए स्वातंत्र्य वीर विनायक दामोदर सावरकर जी को मरणोपरांत 'भारत रत्न' से सम्मानित करने की आवश्यकता है।

स्वातंत्र्यवीर सावरकर जी केवल सशस्त्र आंदोलन के नायक ही नहीं अपितु साहित्यकार, कवि, नाट्य लेखक एवं सामाजिक सुधार के लिए कार्यरत समाज सुधारक भी रहे। उन्होंने अपने आजीवन सजा में देशभक्ति पर रचनाएं की और उसके बाद उन्होंने नासिक में दलितों को मंदिर प्रवेश के लिए आंदोलन चलाया, सामाजिक समरसता के लिए उन्होंने सामूहिक भोज के कार्यक्रम चलाये। स्वाधीनता के संघर्ष के दौरान स्वदेशी वस्तुओं की वकालत कर उन्होंने विदेशी वस्तुओं की होली के कार्यक्रम संपन्न कराये। ऐसे बहुआयामी व्यक्तित्व और असाधारण नेतृत्व का सम्मान कर हम 'भारत रत्न' पुरस्कार की गरिमा को और बढ़ा सकते हैं। मैं आपके माध्यम से सरकार को अनुरोध करता हूँ कि राष्ट्र नायक क्रांतिकारियों के पुरोध, सामाजिक समरसता के लिए कार्यरत स्वातंत्र्यवीर सावरकर जी को मरणोपरांत 'भारत रत्न' देने के लिए केन्द्र सरकार घोषणा करे।

**(vi) Need to provide funds for construction of roads under Pradhan Mantri Gram Sadak Yojana in Kaushambi Parliamentary Constituency, Uttar Pradesh**

**श्री शैलेन्द्र कुमार (कौशाम्बी):** देश के विकास में प्रधान मंत्री ग्राम सड़क योजना का महत्वपूर्ण स्थान रहा है। जनपद कौशाम्बी, प्रतापगढ़ (उत्तर प्रदेश) में आज भी बहुत सी ग्राम तथा पुरवों की सड़के हैं, जो मुख्य मार्गों से नहीं जुड़ी हैं। मैं चाहूंगा कि इस वित्तीय वर्ष में जो प्रस्ताव जनपद से बनकर गए हैं, उन पर तत्काल कार्रवाई कर उपरोक्त दोनों जनपदों में बजट भेज कर फेस-1 से लेकर लम्बी दूरी की सड़कों का तत्काल निर्माण कार्य कराने की व्यवस्था करें।

**(vii) Need to open a Computerised Railway Reservation Centre at Sambhal, Mordabad, Uttar Pradesh**

**डॉ. शफ़ीकुर्रहमान बर्क (सम्भल):** मैं आपका ध्यान अपने संसदीय क्षेत्र सम्भल में रेलवे का कोई भी कम्प्यूटराईज्ड रिजर्वेशन सेंटर नहीं होने की ओर दिलाना चाहता हूं। लगभग 6 लाख की आबादी वाले इस औद्योगिक शहर के रेलवे मुसाफ़िरों को रेलवे टिकट आरक्षित कराने के लिए लगभग 30 कि०मी० दूर चन्दौसी या 35 कि०मी० दूर मुरादाबाद जाना पड़ता है, जिससे मुसाफ़िरों को बेहद परेशानी का सामना करना पड़ता है। सम्भल में रेलवे रिजर्वेशन सेंटर खुलने से सरकार को अच्छी आमदनी होगी।

अतः मेरी केन्द्र सरकार से गुजारिश है कि सम्भल जिला मुरादाबाद में रेलवे का कम्प्यूटराईज्ड टिकट रिजर्वेशन सेंटर जल्द से जल्द खुलवाने की मेहरबानी करें।

**(viii) Need to bring the management of sick tea gardens under the control of the Central Government and expand the purview of various welfare schemes to the tea garden workers**

SHRI MAHENDRA KUMAR ROY (JALPAIGURI): The Supreme Court have directed the Government on 6 August, 2010 to take over the Management of ailing tea gardens across the country within six months by involving the Tea Act, 1953. Over 30,000 workers in these sick Tea Gardens are living in a pathetic situation. More than 100 tea gardens workers had died and their dues such as gratuity and provident fund have not been cleared. The tea garden owners owe a hefty Rs. 3000 crore to the workers.

A bench headed by Chief Justice S.H. Kapadia passed the order directing the Government to deal with the problems according to the provision of the Tea Act, 1953 under section 16 B, C and E. The Act entitles it to investigate the affairs of tea gardens and even take it over in case it fails to pay workers' dues.

Hence, I urge upon the Government for implementation of Tea Act, 1953 within six months and also provide the benefit of Mahatma Gandhi National Rural Employment Guarantee scheme to the workers of tea gardens who have not been paid the wages and gratuity for almost ten years and also extend their benefits under ICDS scheme and the Public Distribution System to the workers of sick tea gardens.



**(ix) Need to review the decision to invite Private investors for setting up foodgrain storage facilities in the country**

SHRI JAYANT CHAUDHARY (MATHURA): Due to high global wheat prices, crores of poor people of the country are sleeping hungry and tonnes of wheat is rotting under tarpaulin which shows that we do not have an effective foodgrain distribution and trade strategy. The Government is debating a law on food security, which would entail ramp-up in the storage and distribution infrastructure. There are inadequacies in our food grain storage policy and infrastructure. Government's estimates point out that food items worth Rs 58000 crore are wasted annually. Assurances in Parliament to probe into the matter have had no impact. There are problems in almost all northern states. Uttar Pradesh a major producer of foodgrains lacks sufficient storage capacity and there is no representation in FCI's plans to set up 127.65 lakh tonnes of storage capacity through entrepreneurs. In the light of the need for investment in modern storage facilities, I demand a review of the schemes to invite private investment, and also request the Government to step up public investment to enhance capacity of central agencies and to encourage states to follow the same.

**(x) Need to start work on Subarnarekha Barrage-cum-Dolong Dam Project in West Bengal**

SHRI PRABODH PANDA (MIDNAPORE): Subarnarekha Barrage-cum-Dolong Dam Project (SBDP) in West Bengal was conceptualized as a part of Subarnarekha Multipurpose Project (SMP) with a view to provide : (i) reliable water supply to vast areas of agricultural lands covering about 12 blocks of Pashchim Medinipur district of West Bengal; (ii) to reduce the flood damages in West Bengal and Orissa and (iii) to generate hydroelectric power through medium and micro-hydroelectric projects to be located at various points of the river canal system.

The project started in 1982-83 with a view to benefit directly 1,30,000 farmer families, increasing the irrigated area of 2,55,000 hectares, increasing food grain production by 1000 tonnes, increasing water supply, generating farm employment of 1,38,000 jobs and non-farm employment of 25,000 jobs. However, it has not been implemented properly.

The work on the main project has not started at all so far, in West Bengal. With each passing day the cost of the project is mounting. It is, therefore, my appeal to the Hon'ble Minister of Water Resources to take steps on urgent basis and start the work to complete the project with right earnest, so that the country becomes fully able to appropriate the gifts of nature. It would be the major project to address the Maoist-affected areas in both Paschim and Purba Medinipur districts.

**(xi) Need to take steps to check the spread of Swine flu in Maharashtra**

**श्री राजू शेट्टी (हातकंगले):** स्वाईन फ्लू ने एक बार फिर महाराष्ट्र को अपने गिरफ्त में ले लिया है । राज्य में पिछले 113 दिनों में इस बीमारी से 102 लोगों की जानें गई हैं । लगभग 1174 लोगों को इस बीमारी ने ग्रस्त किया है और इसके फैलने की आशा है । इससे पहले कि यह बीमारी विकराल रूप धारण करे शासन को युद्ध स्तर पर कदम उठाने चाहिए । महाराष्ट्र शासन व केन्द्र सरकार दोनों को मिलकर इस बीमारी से लड़ने के लिए ठोस कदम उठाने चाहिए, इसके रोकथाम के लिए जो औषधि चाहिए वह प्रचुर मात्रा में पंचायत स्तर पर उपलब्ध कराई जाय व इस संबंध में सभी जानकारी मीडिया के माध्यम से सभी लोगों तक पहुंचाई जाये ।

मेरा सरकार से अनुरोध है कि स्वाईन फ्लू के संबंध में सभी उपाय किये जाये जिससे आम जनता के स्वास्थ्य की रक्षा की जा सके । मेरा एक और सुझाव है कि पोलियो जैसे ही इस रोग के लिए टीकाकरण अनिवार्य किया जाय जिससे इसके समूचे देश में फैलाव पर रोक लगाई जा सके । इसके लिए तुरन्त ठोस कदम उठाये जाने की नितांत आवश्यकता है ।

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**14.01 hrs.**

**STATEMENTS BY MINISTERS – Contd.**

**(iii) Situation caused by cloudburst in Leh, Jammu and Kashmir \***

\*THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Hon'ble Members are aware that a massive cloud burst occurred in Leh after torrential rains lashed Leh and its surrounding areas at about 0100-0200 hrs on the intervening night of 5-6 August, 2010. This triggered flash floods in Leh Town and surrounding areas of Chogilumsar, Pathar Sahib, Phyang, Hanoyogma and Nimu. Since the tragedy occurred during the night there has been substantial loss of precious human lives. Damage to property and disruption of communication and services have also been widely reported. A full assessment is under way.

As per the Government of J&K's latest assessment, 179 persons including 6 foreign nationals have lost their lives and approximately 400 persons have been injured and treated in various Army and other medical facilities.

There has also been extensive damage to public utilities viz BSNL exchange,, civil hospital, airport, drinking water supply works, National Highways connecting Leh-Manali, Leh-Kargil and also to private properties.

On receipt of the information of the cloud burst, Government of India immediately swung into action and responded to the requirements projected by the Government of Jammu & Kashmir for undertaking rescue and relief operations in the affected areas. More than 6000 personnel of Army, Air Force, Border Roads Organization, NDRF and ITBP have been deployed along with rescue equipment to assist the civil administration in relief operations. Large quantities of tents (800), blankets (6900), tarpaulins (620), mattresses (1000), food packets and bottled water

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\* Laid on the Table and also placed in Library See No. LT 2872/15/10

have been sent. Contributions from the charitable organizations and other sources have also been airlifted.

Apart from the medical teams available with Army/CPMFs/State, etc. one medical team consisting of 8 Doctors and 4 Nurses along with 10 Qtls. of emergent surgical/medical consumables have been deployed in the affected area. Additional medical supplies are being dispatched. Medical equipments have been sent to the affected area.

The Civil hospital has been made functional and two water purification machines of 4000 litres per hour capacity have been delivered at Leh. An additional water purification plant has also been sent. Sufficient quantities of chlorine/water purification tablets have been dispatched. 30% water supply has been resumed.

50 civil aircrafts were deployed between 8-8-10 to 15-8-10 and more than 7400 passengers have been evacuated from Leh to Delhi/Jammu. These aircrafts have also carried more than 25 tonnes of relief material to Leh, free of cost since 8.8.2010.

Air Force has carried out 202 sorties and airlifted 269.64 tonnes of relief material and equipments and 789 passengers and 15 dead bodies. Prime Minister's Office has announced an ex-gratia amount of Rs.1 Lakh each to the next of kin of the deceased.

The focus is now on the restoration of road link and telecommunication for which Border Roads Organization and BSNL are working round the clock. The Leh-Srinagar road link has been restored and Leh-Manali road is open for light vehicles. 9 BSNL towers have been restored and mobile connectivity established in city area. Landline connectivity to be restored fully by 31.8.2010. Heavy machinery have been airlifted to Leh to expedite restoration of road links. Bailey bridge components are also being airlifted over the last few days. Electricity in Leh town has been restored.

As on date, Rs.429.24 crore is available with the State Government in their State Disaster Relief Fund (SDRF) account for carrying out rescue and relief operations.

A High Level Central Team consisting of Union Ministers Shri Farooq Abdullah, Shri Ghulam Nabi Azad and Shri Prithvi Raj Chavan visited the affected area on 07.08.2010 to assess the situation.

The situation is also being reviewed continuously and the Ministry of Home Affairs is coordinating with all Ministries / Departments / agencies concerned for convergence of the rescue and relief efforts.

The thrust now will be on the rehabilitation of the affected people. The Government of Jammu and Kashmir has been requested to assess the damage and submit a detailed memorandum so that necessary assistance is considered by the Government of India for relief operations as well as long term rehabilitation.

I would like to assure the august House that Government of India would extend all possible help to the Government of J&K for relief and rehabilitation of the affected persons. I would also be happy to receive suggestions of the Hon'ble Members in continuing to provide comprehensive and optimal response to the people in their hour of need.

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**14.01½ hrs.**

**PAPERS LAID ON THE TABLE – Contd.**

MR. DEPUTY-SPEAKER: Now, Shri Pallam Raju may lay his Papers on the Table

... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Sir, on behalf of Shri M.M. Pallam Raju, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2007-2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2864/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2007-2008.

(Placed in Library, See No. LT 2865/15/10)

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2008-2009.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 2866/15/10)

... (*Interruptions*)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 11 a.m. on the 17<sup>th</sup> of August, 2010.

**14.02 hrs.**

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, August 17, 2010/Sravana 26, 1932 (Saka).*

